hand over physical possession of land to these societies only after the acquisition proceedings have been finalized and the connected court cases settled.1

URBANISATION OF VILLAGES

745. SHRI E. M. SANGMA: Will the Minister of HEALTH AND FA MILY PLANNING AND WORKS, HOUSING AND URBAN DEVE LOPMENT be pleased to state:

- (a; the names of the villages urbanised in the Union Territory of Delhi since 1965; and
- (b) the facilities provided in each of these villages after their urban isa-lion and the facilities proposed to be provided during the year 1969-70?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

TAX EVASION CASES

746. SHRI **ARJUN** ARORA: Will the Minister of FINANCE be pleased to refer to the statement laid on the Table of the House in reply to Starred Question No. 38 given in the Rajya Sabha on the 29th April, 1969 and state the names of the per prosecuted, (ii) convicted, and (iii) the nature of sentence given in each case of tax evasion and in each case of failure of deduct tax at source?

I HE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Two statements giving the list of prosecutions for (i) income-tax evasion, and (ii) non-filing of annual salan returns and nonpayment of tax deducted at sources are annexed. [See Appendix LXVIII, Annexure Nos. 53 and 54.] The punishment awarded is also mentioned against the ease where conviction has been obtained.

DELHI ELECTRIC SUPPLY UNDERTAKING

- 717. SHRI JAGAT NARAIN: Will the Minister of IRRIGATION AND POWER be pleased to state:
- (a) whether some qualified Engineers of the Delhi Electric Supply Undertaking arc working as unpaid apprentice engineers (electrical) at Rajghat Power House; and
 - (b) if so, the reasons therefor?

THE DEPUTY MINISTER TN 1H1. MINISTRY OF IRRIGATION AND POWER (PROF. SID-DESHWAR PRASAD): (a) Yes.

(b) The Undertaking accepts qualified engineers to serve as unpaid apprentices so that they may acquire practical experience.

CEII to ON PROPERTIES IN URBAN AREAS

255. SHRI M. M. DHARIA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government propose to fix ceiling on properties in the urban areas; and
- (b) if so, when it is likely to be implemented?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) Government is examining the question of how the concept of ceilings on urban properties can be made effective and, in the light of this examination, suitable steps would be taken to achieve this objective.

नर्मदा जल विवाद

258 पंडित भवानीप्रसाद तिवारी: क्या सिंचाई तथा विद्युत मंत्री यह बताने की कृपा करेंग कि : १ कि का कर्ता कर कर

ा (क) क्या प्रधान मंत्री ने गुजरात के मख्य मंत्री को इस द्वाशय का कोई